

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2607
TO BE ANSWERED ON 01.12.2016**

COMMITTEES TO MONITOR REGULATORS

†2607. SHRI HARINARAYAN RAJBHAR:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has set up committees at Central and State level to monitor the functioning of regulators from time to time in power sector across the country particularly in Uttar Pradesh;**
- (b) if so, the details thereof during the last three years, State-wise; and**
- (c) the achievements made through such monitoring, State/UT-wise?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (c) : There is no specific provision in the Electricity Act, 2003 for setting up of Committees for monitoring the functioning of the Electricity Regulatory Commissions at Central and State level. However, the Electricity Act, 2003 provides for accountability of the Electricity Regulatory Commissions to the Parliament in respect of Central Electricity Regulatory Commission (CERC) and the State Legislature in respect of State Electricity Regulatory Commission (SERC). The Electricity Regulatory Commissions are required to lay before the Parliament/State Legislature its Annual Report, Annual Accounts duly audited by CAG, the regulations framed under the Act etc. The Parliamentary Committees monitor the performance of the CERC/State Regulators at regular intervals on specific as well as general issues.

Further, Section 121 of the Electricity Act, 2003 provides that the Appellate Tribunal for Electricity may, after hearing the Appropriate Commission or other interested party, if any, from time to time, issue such orders, instructions or directions as it may deem fit, to any Appropriate Commission for the performance of its statutory functions under this Act.
